

CENTRAL ELECTRICITY REGULATORY COMMISSION

4th Floor, Chanderlok Building 36, Janpath, New Delhi- 110001

Ph: 23753942, Fax-23753923

Petition No. 464/TT/2020

Date: 13.11.2020

To

Shri S.S. Raju
Senior General Manager (Commercial),
Power Grid Corporation of India
Limited, Saudamini, Plot No. 2,
Sector-29, Gurgaon-122001

Subject: - Approval for truing up transmission tariff for tariff period 2014-19 and determination of transmission tariff for tariff period 2019-24 in respect of Combined Assets consisting of Asset-1: 400 kV D/C Koteshwar HEP – Koteshwar Pooling Station Circuit – I&II alongwith associated bays; Asset-2: LILO of Circuit-I of 765 kV Tehri-Meerut Line at Koteshwar Pooling Station along with associated bays; Asset-3: LILO of Circuit-II of 765 kV Tehri-Meerut Line at Koteshwar Pooling Station along with associated bays and Asset-4: 50% series compensation at Meerut (Extension) on Tehri Pooling point (Koteshwar) – Meerut 765 kV 2* S/C Lines (Charged at 400 kV) covered under “Transmission system associated with Koteshwar HEP” in the Northern Region.

Sir,

With reference to your petition mentioned above, I am directed to request you to furnish the following information under Regulation 87(2) of the Central Electricity Regulatory Commission(Conduct of Business) Regulations, 1999, on an affidavit, with an advance copy to the respondents/ beneficiaries, latest by 27.11.2020:-

2014-19 Period

- a) Justify along with package-wise details for the Additional Capital Expenditure (ACE) claimed beyond the cut-off date for Asset-A and Asset-B
- b) Justification for difference in capital cost as on 31.3.2014 claimed for Asset-A. Capital cost approved in order dated 18.7.2016 in Petition No. 37/TT/2015 is ₹16447.28 lakh and claimed by the Petitioner in the instant petition is ₹16447.32 lakh. Justify.

2019-24 Period

- c) Justify along with package-wise details for the ACE claimed beyond the cut-off date for Asset-A and Asset-B in 2019-24 period.
- d) Confirm, if there is any further ACE expected on account of undischarged liability/balance retention payment for the assets covered in the instant petition.

Forms

- e) Provide flow of liabilities statement as per Annexure – I attached herewith.
2. Confirm whether all the assets under the instant Transmission Scheme have been completed and whether they are covered under the instant petition.
3. In case the above said information is not filed within the specified date, the petition shall be disposed on the basis of the information already on record.

Yours faithfully,

Sd/-
(Kamal Kishor)
Assistant Chief (Legal)

